

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

CCP No.80/1988 in  
OA No.1125/86.

August 23, 1989. (17)

Shri R.L.Chibber Vs. Union of India & Ors.

Applicant in person.

On behalf of the respondents Mrs. Raj Kumari Chopra, counsel is present.

We have heard Shri R.L.Chibber, the applicant, who appeared in person and Mrs. Raj Kumari Chopra, learned counsel for the respondents. In this case, there is a statement filed by the applicant on 2.6.1988 indicating that a sum of Rs.83,406.85 is due to him and he has received a sum of Rs.34,270.00 as provisional payment. In that statement, he claims that there was a balance of Rs.49136.85. A statement was filed on behalf of the respondents as on 27.7.1988 which showed that a sum of Rs.34,270.00 was provisionally paid to the applicant and a sum of Rs.6217.00 was the amount of income tax deductions. In addition, the statement clearly shows that a sum of Rs.37702.00 was to be paid and it would be made over to the applicant as soon as it was passed for payment by the Pay and Accounts Office.

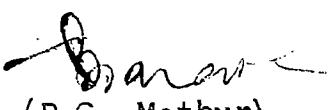
The applicant stated before us that an amount of Rs.37702.00 has been received by him. However, he stated that some amounts still remain due which are indicated in the second statement dated 16.8.1988 filed by the applicant in these proceedings. This statement points out in detail the dates and other particulars for which he was entitled to higher pay and which was not granted to him. This matter cannot be dealt with by the Tribunal in the present proceedings. The matter must first engage the attention of the Department or the Ministry where he was employed.

(B)

Learned counsel for the respondents stated that she does not have a copy of the second statement filed by the applicant. The applicant undertakes to supply a copy of the same to the learned counsel today.

We, therefore, dispose of the present CCP with the direction that the second statement filed by the applicant before the Tribunal (at pages 58-59 of our paper book) will be considered by the Secretary, Ministry of Urban Development, who will take into consideration the earlier statement of the applicant and the reply filed on behalf of the department.

The applicant may approach the Secretary, Ministry of Urban Development within a period of one month of the receipt of a certified copy of this order. Thereafter the Secretary, Urban Development may dispose of the matter within a period of three months. CCP is disposed of accordingly.

  
(B.C. Mathur)  
Vice-Chairman  
23.8.1989.

  
(Amitav Banerji)  
Chairman  
23.8.1989.

SNS